

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 127/MP/2013
with I.A. 16/2013**

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium term Access and Medium term Open Access in inter-state transmission and related matters) Regulations, 2009.

Date of hearing : 27.8.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : EMCO Energy Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Rajiv Yadav, Advocate, EMCO
Shri A.M Pavgi, PGCIL
Shri Ankush Bajoria

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of respondent, which was allowed by the Commission.

2. Accordingly, the petitioner may file its rejoinder by 10.9.2013, with an advance copy to the respondent.

3. The petition along with I.A shall be listed for hearing on 17.9.2013.

By Order of the Commission

SD/-
(T. Rout)
Chief (Law)